

CNR No.DLCT01-009985-2021
SC No. 214/2021
FIR No.335/2020
PS Chandni Mahal
U/s 307/323/341/34 IPC
State Vs. Mohd. Osama & Anr.

21/08/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Sammi @ Javed Ansari for grant of interim bail for the period of 90 days as per HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Krishna Mohan, Ld. Legal Aid Counsel for the accused Sammi @ Javed Ansari (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue notice of the present interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

It is submitted by Addl. P.P. for the State that in the present case, there is no need to call the reply of the present interim bail application as interim bail application of the accused as per the H.P.C. guidelines has already been dismissed on 22/06/2021.

It is submitted by counsel for the accused that the present interim bail application of the accused be disposed off on the basis of material available on record.

By way of present order, this Court shall disposed of interim bail application of the accused Sammi @ Javed Ansari for the period of 90 days as per the H.P.C. guidelines.

Arguments heard on the aforesaid interim bail application of accused Sammi @ Javed Ansari. Perused the material available on record.

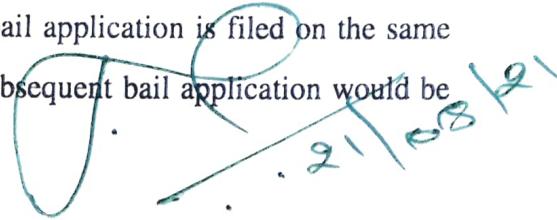
During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that in terms of directions dated 07/05/2021 given

21/08/21

by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No.(C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that case of the accused falls in the criteria no.(ix) of minutes of H.P.C. guidelines dated 04/05/2021. It was further submitted that the accused is in J/C in the present case for the period more than eight months. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed. It was further submitted that the present interim bail application of the accused is not maintainable as interim bail application of the accused as per the H.P.C. guidelines has already been dismissed vide order dated 22/06/2021 passed by the Ld. ASJ.

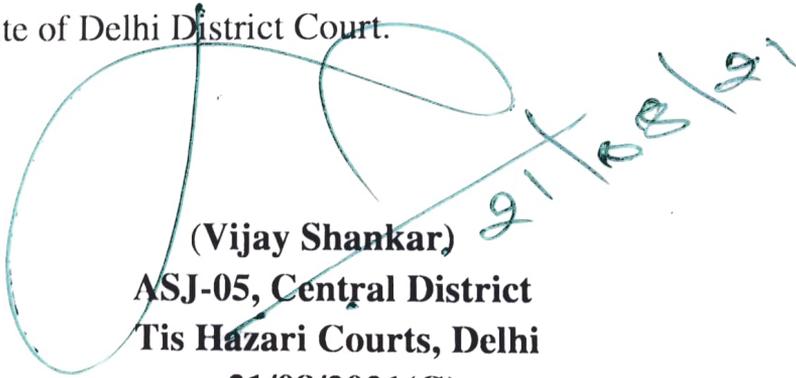
In the present case, charge-sheet has been filed for the offences u/s. 307/323/341/34 IPC. The present application of the accused Sammi @ Javed Ansari is the interim bail application as per H.P.C. guidelines. On perusal of the record, it is revealed that in the present case, the interim bail application of the accused Sammi @ Javed Ansari as per H.P.C. guidelines has already been dismissed vide order dated 22/06/2021 passed by Ms. Neelofer Abida Perveen, Ld. Special Judge-02, NDPS/ ASJ, Central District, Tis Hazari Courts, Delhi. The factum regarding dismissal of the previous interim bail application as per H.P.C. guidelines, has not been mentioned in the present interim bail application. No reasonable explanation has been furnished for the same. Grounds as mentioned in the present interim bail application of the accused Sammi @ Javed Ansari were already available with the accused at the time of deciding the previous interim bail application of the accused as per H.P.C. guidelines. It is well settled law that successive bail applications can be filed on change of facts or circumstances of the case. Where the grounds taken in successive bail applications already agitated and rejected by the Court, the same cannot be ordinarily allowed to be re-agitated. If the subsequent bail application is filed on the same grounds as taken in the previous bail application, the subsequent bail application would be

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deemed to be seeking review of earlier order, which is not permissible under the criminal law. There is no change in the facts and circumstances of the present case. Keeping in view the facts and circumstances of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for interim bail of accused is made out. Accordingly, the present interim bail application of accused Sammi @ Javed Ansari is dismissed.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

Order be uploaded on the website of Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

FIR No.147/2017

PS Nabi Karim

**U/s 342/370/374/34 IPC & Section 16 Bonded Labour System
(Abolition) Act and Section 3/ 14 The Child and Adolescent
Labour (Prohibition & Regulation Act & Section 23 J.J. Act
State Vs. Danish Ali**

21/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Danish
Ali for grant of regular bail.**

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Navdeep is present (through V.C.).

Sh. Govind Rishi, Ld. Counsel for the accused Danish Ali (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

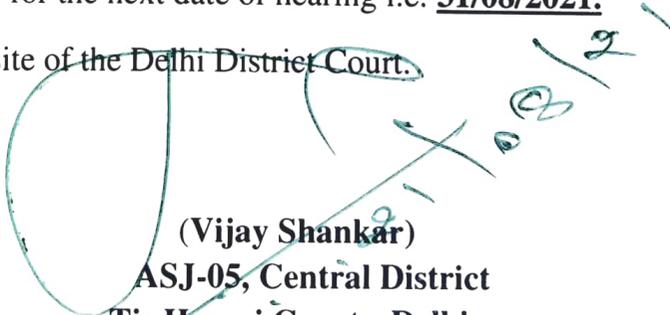
Reply to the aforesaid bail application of the accused is stated to be filed by IO/ SI
Navdeep.

It is submitted by counsel for the accused that the present bail application of the
accused be taken up for consideration on physical hearing day. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the
accused be put up for consideration on **31/08/2021**. Date of 31/08/2021 is given at specific
request and convenience of counsel for the accused.

IO/ SI Navdeep is bound down for the next date of hearing i.e. **31/08/2021**.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

CNR No.DLCT01-000894-2021
CR No.19/2021
N.K.S. Hospital Vs. Dr. Sanyal Kumar & Anr.

21/08/2021

(Proceedings Convened through Video Conferencing)

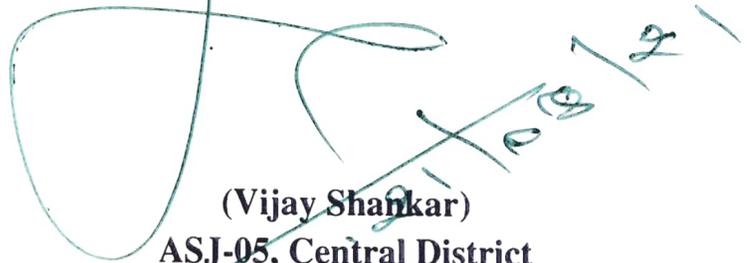
Present: Sh. Rishi Pal Singh, Ld. Counsel for the revisionist (through V.C.).
None has joined the proceedings through V.C. on behalf of the respondent No.1.
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the revisionist that the revisionist will withdraw the present revision petition on the next date of hearing as the matter has been settled in between the parties. It is further submitted that the present matter be taken up on physical hearing day.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021, No.468/RG/DHC/2021 dated 22/07/2021 and No. 504/RG/DHC/2021 dated 12/08/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for further proceedings on **27/08/2021**. Date of 27/08/2021 is given at the specific request and convenience of counsel for the revisionist.

Order be uploaded on the website of the Delhi District Court.



(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

CNR No.DLCT01-002666-2018
CA No.27/2021
Taskin Isa Vs. Akbar Ali & Anr.

21/08/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the appellant and respondent No.1.

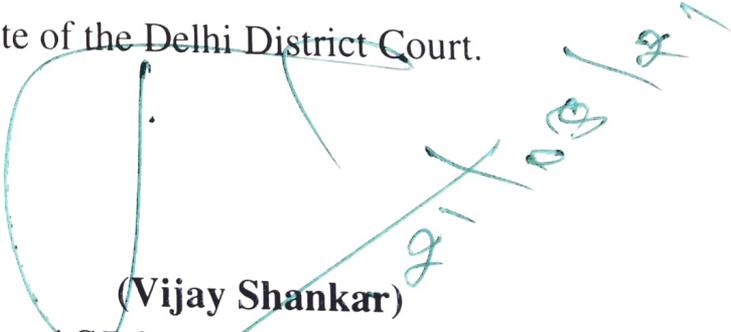
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.2
(through V.C.)

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the appellant and the respondent No.1.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021, No.468/RG/DHC/2021 dated 22/07/2021 and No. 504/RG/DHC/2021 dated 12/08/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **01/10/2021**.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

FIR No.293/2020
PS Prasad Nagar
U/s 452/307/34 IPC
State Vs. Vinod @ Bada & Ors.

21/08/2021

File taken up today on the application of releasing of scooty bearing registration No.DL-2SR-2602 of the applicant Ankush Dubey on superdari.

(Proceedings Convened through Video Conferencing)

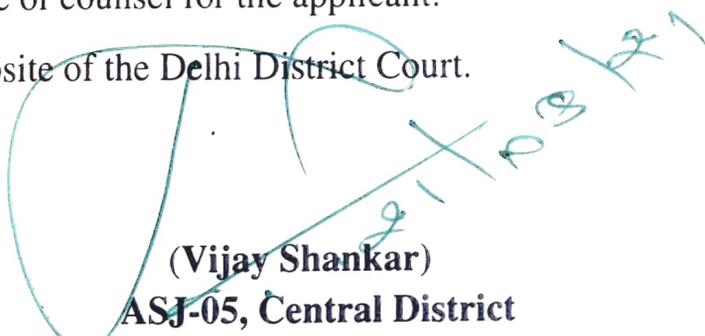
Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Bhawani Sharma is present (through V.C.).
Sh. Atul Sharma, Ld. Counsel for the applicant Ankush Dubey (through V.C.).

Assistant Ahlmad is on leave today.

Counsel for the applicant seeks further time for clarifications and for filing requisite documents. Heard. Request is allowed.

At the request of counsel for the applicant, the aforesaid application of the applicant be put up for clarifications/ consideration on 27/08/2021. Date of 27/08/2021 is given at specific request and convenience of counsel for the applicant.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

FIR No.17/2021
PS Bara Hindu Rao
U/s 392/394/397/34 IPC
State Vs. Mahavir @ Golu @ Khabari

21/08/2021

The present bail application u/s 439 Cr.P.C. has been filed on behalf of the accused Mahavir @ Golu @ Khabari for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Chandra Shekhar, Ld. Counsel for the accused Mahavir @ Golu @ Khabari (through V.C.).

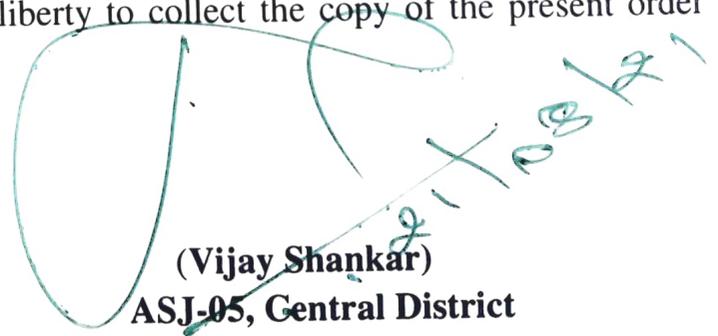
One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused that he may be permitted to withdraw the present regular bail application of the accused with liberty to file fresh bail application of the accused before the Ld. Bail Roster Bench. Heard. Request is allowed.

At the request of counsel for the accused, the present regular bail application of the accused Mahavir @ Golu @ Khabari is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

FIR No.221/2015

PS Karol Bagh

U/s 302/395/397/342/412/34/120-B IPC & 25/27 Arms Act

State Vs. Bablu Mathur & Ors.

21/08/2021

File taken up today on the application u/s 439 Cr.P.C. of accused Subroto Bera @ Bachhu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Tushar Mawkin, Ld. proxy counsel for counsel for the accused Subroto Bera @ Bachhu (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

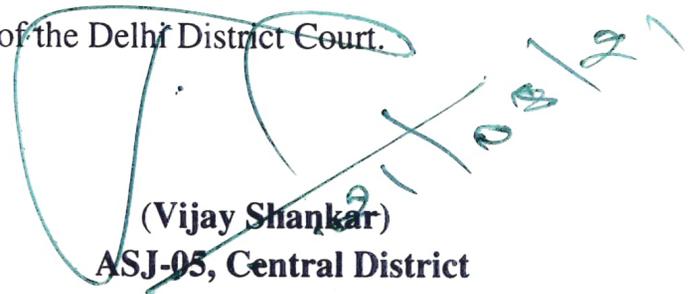
It is submitted by proxy counsel for counsel for the accused that main counsel is not available today and the present bail application of the accused be taken up for consideration on some other day.

Reply not filed by the SHO/ IO.

Issue fresh notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At the request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **03/09/2021**. Date of 03/09/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

**FIR No.18/2021
PS Bara Hindu Rao
U/s 395/412/34 IPC
State Vs. Sohan @ Sheru**

21/08/2021

The present bail application taken up today as 20/08/2021 was declared holiday.

**The present bail application u/s. 439 Cr.P.C. has been filed on behalf of the accused Sohan @ Sheru for grant of regular bail.
(Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Deepak Bhardwaj, Ld. Counsel for the accused Sohan @ Sheru (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

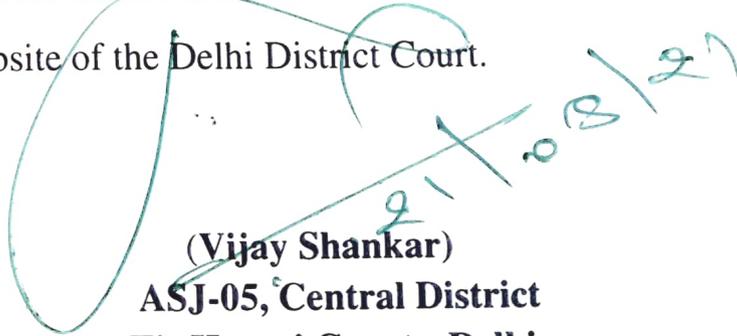
TCR is stated to be received.

It is submitted that the present bail application of the accused be heard on physical hearing day.

Issue notice to the IO, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **27/08/2021**. Date of 27/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)**

**FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Rahul**

21/08/2021

File taken up today as 20/08/2021 was declared holiday.

File taken up today on the second bail application u/s. 439 Cr.P.C. of accused Rahul for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Tej Dutt Gaur is present (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Rahul (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

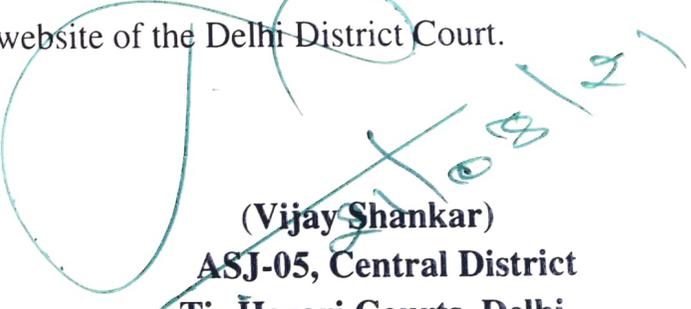
It is submitted by the IO that FSL result of DVR is still awaited.

It is submitted by counsel for the accused that that present bail application of the accused be heard after receiving of FSL result of DVR.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 01/09/2021. Date of 01/09/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Tej Dutt Gaur is bound down for the next date of hearing with direction to file appropriate report in respect of FSL result of DVR.

Order be uploaded on the website of the Delhi District Court.


**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)**

**FIR No.98/2018
PS Sadar Bazar
U/s 302/307/34 IPC & 25/27/54/59 Arms Act
State Vs Ranvir @ Rang Lal**

21/08/2021

The present bail application taken up today as 20/08/2021 was declared holiday.

File taken up today on the bail application u/s 439 Cr.P.C. of accused Ranvir @ Rang Lal for grant of interim bail for the period of 20 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Nishant is present (through V.C.).
Sh. V.C. Bharti, Ld. Counsel for the accused Ranvir @ Ranglal (through V.C.).

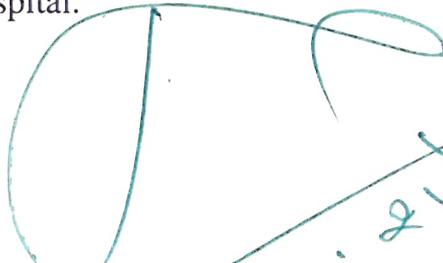
One of the regular stenographers and Assistant Ahlmad are on leave today.

Reply to the aforesaid bail application of the accused is stated to be filed by IO/ SI Nishant.

It is submitted by the IO that some of the documents were supplied on 10/08/2021 and remaining documents were supplied on 18/08/2021 by counsel for the accused to him.

It is submitted by counsel for the accused that complete documents could not be provided to the IO in time as some of the tests of sister of the accused were conducted on 17/08/2021.

It is further submitted by the IO that complete medical report of sister of the accused is awaited from the hospital.


21/08/21
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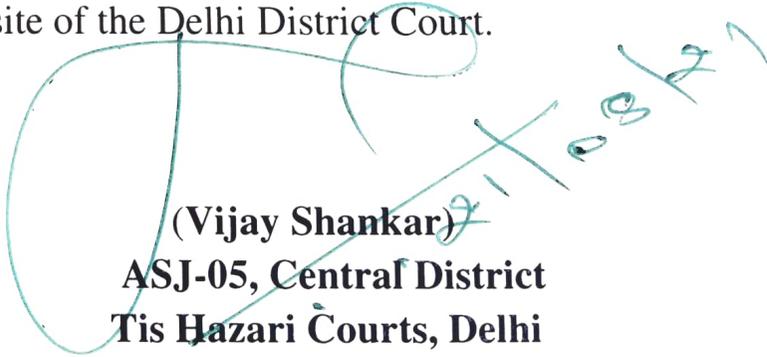
SHO/ IO is also directed to file further/ detailed report regarding medical condition of sister of the accused, availability of family members of the accused and whether immediate hospitalization/ surgery of sister of the accused is required or not and also to file verification report of all medical documents of sister of the accused positively on the next date of hearing.

Concerned HOD, R.M.L. Hospital is directed to provide the requisite reply/ report/ details of medical documents of sister of the accused to the IO before the next date of hearing. Notice in this regard be issued to the concerned HOD, R.M.L. Hospital.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 27/08/2021. Date of 27/08/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 27/08/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC
State Vs. Surender & Ors.**

21/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Sunil @ Maya for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Sunil @ Maya (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

IO/ Inspector Surender Kumar has not joined the proceedings through V.C. despite being bound down for today. He is absent without any intimation or explanation.

Issue notice to the IO/ Inspector Surender Kumar with direction to appear with appropriate explanation regarding his non-appearance, for the next date of hearing.

Counsel for the accused seeks further time for clarifications and for filing certain documents for proper adjudication of the present bail application of the accused.

Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **01/09/2021**. Date of 01/09/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/08/2021(G)